GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:2320 ANSWERED ON:07.12.2012 CONCERN EXPRESSED BY MINERAL RICH STATES Chavan Shri Harischandra Deoram

Will the Minister of MINES be pleased to state:

- (a) whether the mineral rich States of Jharkhand, Chhattisgarh, Odisha, Rajasthan and Karnataka have voiced serious concern over the finalization of the new National Mineral Policy, changes in the laws on mines and minerals, royalty issues and the strategy for capacity addition in the generation of power;
- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereto?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) to (c): The Government has enunciated National Mineral Policy on 13th March 2008, revised the rates of royalty on 13th August 2009, and finalized draft Mines and Minerals (Development and Regulation) Bill, 2011 on 30th September 2011 in consultation with important mineral rich states, including Jharkhand, Chhattisgarh, Odisha, Rajasthan and Karnataka. The concerns of the State Governments on the need to allow them to give preference in grant of mineral concessions to applicants intending to set up value addition units within the State, policy on seamless transition, security of tenure, need to allow preferential treatment in grant of mineral concessions to Public Sector Undertakings, and levy of royalty on ad valorem basis have been suitably included in the policy and draft legislation.